



CRM-M-21689-2026,
CRM-M-29207-2026 and
CRM-M-42267-2026

1

IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH

222

CRM-M-21689-2026

Kuldeep Tyagi

. . . Petitioner(s)

Versus

State of Haryana

. . . Respondent(s)

222-2

CRM-M-29207-2026

Aman @ Aman Bhati

. . . Petitioner(s)

Versus

State of Haryana

. . . Respondent(s)

337

CRM-M-42267-2026

Akash @ Akash Bhati

. . . Petitioner(s)

Versus

State of Haryana

. . . Respondent(s)

Decided on :06.08.2026

CORAM: HON'BLE MR. JUSTICE SANJAY VASHISTH

Present: Mr. Nafees Ahmed, Advocate for the petitioner
(in CRM-M-21689-2026).

Mr. Dharamvir Singh, Advocate and
Mr. Nipun Gupta, Advocate for the petitioner
(in CRM-M-29207-2026 and CRM-M-42267-2026)

Mr. Pawan Kumar Garg, DAG, Haryana.

SANJAY VASHISTH, J. (Oral)

1. By way of this order the aforementioned petitions are being
disposed of.



**CRM-M-21689-2026,
CRM-M-29207-2026 and
CRM-M-42267-2026**

2

2. Prayer in these petitions, filed under Section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (corresponding to the erstwhile Section 439 of the Code of Criminal Procedure, 1973), is for the grant of regular bail to the petitioners in the criminal case arising out of the following FIR:-

Petitioner	FIR No. & Date	Offences	Police Station
Kuldeep Tyagi (CRM-M-21689-2026)	FIR No. 34 dated 22.01.2025	Sections 111(3) and 111(4) of the BNS and Section 25(6) of the Arms Act; subsequently Sections 318(4), 338, 336(3), 340(2) and 238 of the BNS (corresponding to Sections 420, 467, 468, 471 and 201 IPC) were added.	Police Station City Palwal, District Palwal, Haryana
Aman @ Aman Bhati (CRM-M-29207-2026)	FIR No. 34 dated 22.01.2025	Sections 111(3) and 111(4) of the BNS and Section 25(6) of the Arms Act; subsequently Sections 318(4), 338, 336(3), 340(2) and 238 of the BNS (corresponding to Sections 420, 467, 468, 471 and 201 IPC) were added.	Police Station City Palwal, District Palwal, Haryana
Akash @ Akash Bhati (CRM-M-42267-2026)	FIR No. 34 dated 22.01.2025	Sections 111(3) and 111(4) of the BNS and Section 25(6) of the Arms Act; subsequently Sections 318(4), 338, 336(3), 340(2) and 238 of the BNS (corresponding to Sections 420, 467,	Police Station City Palwal, District Palwal, Haryana



CRM-M-21689-2026,
CRM-M-29207-2026 and
CRM-M-42267-2026

		468, 471 and 201 IPC) were added.	
--	--	--------------------------------------	--

Prosecution Case

3. As per the case of the prosecution, acting upon a secret information, a police party conducted a raid during which accused Akash @ Akash Bhati (petitioner in CRM-M-42267-2026) was apprehended. Upon his personal search, one country-made pistol along with four live cartridges and one country-made rifle/carbine along with four live cartridges were allegedly recovered from his possession.

Upon the arrest of Akash, his disclosure statement led to the nomination of two more accused, namely Amit and Aman @ Aman Bhati (petitioner in CRM-M-29207-2026), who is the brother of Akash. Although no recovery was effected pursuant to the disclosure statement of Amit, the disclosure statement of Aman recorded on 10.02.2025 allegedly revealed that the aforesaid firearms had been handed over by him to his brother Akash after having received the same in a bag from co-accused Mukesh.

Thereafter, another disclosure statement of Aman dated 12.02.2025 was recorded, wherein he allegedly disclosed that he could get recovered one country-made pistol (*katta*) along with two live cartridges, which had been supplied to him by one Vishal Kaushik.

Submissions on behalf of petitioner Kuldeep Tyagi (CRM-M-21689-2026)



**CRM-M-21689-2026,
CRM-M-29207-2026 and
CRM-M-42267-2026**

4

4. Learned counsel appearing for petitioner Kuldeep Tyagi submits that petitioner has been falsely implicated in the present case. It is contended that the only allegation against him is the recovery of one country-made pistol along with two live cartridges. It is further submitted that the petitioner has remained in judicial custody since 08.11.2025 and the trial is likely to take considerable time to conclude.

Submissions on behalf of petitioner Aman @ Aman Bhati (CRM-M-29207-2026)

5. Learned counsel appearing for petitioner Aman @ Aman Bhati submits that the alleged recovery from the petitioner comprises one country-made pistol with two live cartridges, one mobile phone allegedly used for communication through the 'Zangi' application and one forged Aadhaar Card. It is submitted that the petitioner is in custody since 10.02.2025.

Submissions on behalf of petitioner Akash @ Akash Bhati (CRM-M-42267-2026)

6. Learned counsel appearing for petitioner Akash @ Akash Bhati submits that the alleged recovery from the petitioner comprises one carbine-type rifle with four live cartridges, one country-made pistol with four live cartridges and two mobile phones. It is submitted that petitioner is in custody since 22.01.2025.

Common submissions on behalf of all the petitioners

7. Learned counsel for the petitioners jointly contend that prosecution has sought to portray the petitioners as members of an



**CRM-M-21689-2026,
CRM-M-29207-2026 and
CRM-M-42267-2026**

5

organised criminal syndicate allegedly headed by Kaushal Chaudhary and Himanshu @ Bhau, along with their associates Sahil, Neeraj Pandit @ Neeraj Faidpuria and Chand Ram, who are stated to be residing abroad. According to the prosecution, said syndicate is engaged in committing organised crimes, including contract killings and armed attacks upon businessmen, doctors, engineers and other affluent persons for the purpose of extortion.

It is, however, argued that petitioners have no nexus whatsoever with the alleged organised crime syndicate and have been falsely implicated on the basis of disclosure statements, which are inadmissible in evidence except to the extent permissible under Section 23 of the Bharatiya Sakshya Adhiniyam, 2023 (corresponding to Section 27 of the Indian Evidence Act, 1872). It is further submitted that the investigation already stands completed, challan has been presented.

8. Learned counsel for the petitioners further submits that co-accused, namely Vishal Kaushik and Munesh Lamba, have been granted the concession of regular bail by this Hon'ble Court vide orders dated 12.05.2025 (P-3) and 07.04.2026 (P-5), respectively.

It is further submitted that other co-accused, namely Amit and Rohit, have also been granted the concession of regular bail by the learned Additional Sessions Judge, Palwal, vide orders dated 24.11.2025 (P-4) and 09.04.2026 (P-6), respectively.



**CRM-M-21689-2026,
CRM-M-29207-2026 and
CRM-M-42267-2026**

6

Learned counsel prays for the grant of bail on the ground of parity and submits that further incarceration of the petitioners would not serve any meaningful purpose for the prosecution.

Submissions on behalf of the State

9. Per contra, learned State counsel vehemently opposes the prayer for grant of regular bail.

10. It is submitted that the present case is not an isolated incident involving mere recovery of illegal firearms, but forms part of the activities of an organised criminal syndicate operating in the States of Haryana, Delhi and Uttar Pradesh. According to the prosecution, syndicate, under the leadership of Kaushal Chaudhary and Himanshu @ Bhau, who are presently residing abroad, has been orchestrating incidents of murder, attempted murder and extortion through its network of local associates.

It is further submitted that the border districts of western Haryana, particularly Palwal, Faridabad and parts of Gurugram adjoining the State of Uttar Pradesh, have witnessed a significant rise in such organised criminal activities during the past few years, and that present petitioners were functioning as sleeper cells of the said gang by facilitating the procurement, concealment and supply of illegal firearms and forged identity documents.

Learned State counsel further submits that the criminal antecedents of the petitioners disentitle them to the concession of regular



**CRM-M-21689-2026,
CRM-M-29207-2026 and
CRM-M-42267-2026**

7

bail. It is pointed out that petitioner-Kuldeep Tyagi is involved in 17 other criminal cases, petitioner-Aman @ Aman Bhati is involved in 05 other criminal cases and petitioner-Akash @ Akash Bhati is involved in 02 other criminal cases, thereby demonstrating their continued involvement in criminal activities. Thus, prays for dismissal of present petitions.

11. I have heard learned counsel for the parties and perused the paper-book alongwith the status report(s).

12 Without expressing any opinion on the merits of the case, this Court finds that the investigation stands concluded and the final report has already been presented before the competent Court. The recoveries attributed to each of the petitioners have already been effected and, therefore, no useful purpose would be served by their further incarceration. Without commenting upon the merits of the prosecution case, this Court is of the considered opinion that the petitioners have made out a case for the grant of regular bail.

Accordingly, present petitions are allowed. Petitioners, namely, Kuldeep Tyagi, Aman @ Aman Bhati and Akash @ Akash Bhati, are ordered to be released on regular bail, subject to their furnishing bail bonds and surety bonds to the satisfaction of the learned trial Court/Chief Judicial Magistrate/Illaqa Magistrate/Duty Magistrate concerned, if not required in any other case.



**CRM-M-21689-2026,
CRM-M-29207-2026 and
CRM-M-42267-2026**

8

13. Any observation made hereinabove shall not be construed as an expression of opinion on the merits of the case. Learned trial Court shall proceed to decide the case independently, on the basis of evidence available on record, in accordance with law and as expeditiously as possible.

14. Present petitions thus stand disposed of.

15. Before parting with the case, this Court deems it appropriate to take note of the disturbing trend emerging in certain districts of the State of Haryana, particularly Palwal, Faridabad and Gurugram, where organized criminal gangs and their sleeper cells are alleged to be operating with increasing frequency. Such activities have serious ramifications for the maintenance of public order and the safety and security of citizens.

16. Accordingly, Additional Chief Secretary to Government of Haryana, Home Department, is directed to file an affidavit apprising this Court of the policy framework and institutional measures put in place by the State to effectively deal with organised criminal gangs, their sleeper cells and other similarly placed criminal networks. The affidavit shall, inter alia, indicate the preventive, investigative and intelligence-based mechanisms adopted by the State, the inter-agency coordination in place, and the specific measures undertaken to maintain law and order and curb organised criminal activities in the districts of Palwal, Faridabad and Gurugram.



**CRM-M-21689-2026,
CRM-M-29207-2026 and
CRM-M-42267-2026**

9

17. Let the requisite affidavit be filed on or before 24.08.2026.
18. **A copy of this order be forwarded to the Additional Chief Secretary to Government of Haryana, Home Department, Chandigarh, for information and necessary compliance.**
19. A photocopy of this order be placed on the files of other connected cases.

**(SANJAY VASHISTH)
JUDGE**

06.08.2026

Rashmi

Whether speaking/reasoned: Yes/No

Whether Reportable: Yes/No